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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.2572/2002

New Delhi, this the 1st day of October, 2002.

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

K.Bhattacharya S/O Sisir Bhattacharya,  
R/O Nursing Orderly,  
CISF 54th Res Bn.,  
Ghaziabad (UP).

... Applicant

( By Shri J.K.Bhaduri, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of Home Affairs,  
North Block, New Delhi-110001.
2. Director General,  
Central Industrial Security Force  
(Ministry of Home Affairs),  
Block 13, CGO Complex,  
Lodhi Road, New Delhi-110003.
3. Deputy Inspector General of Police,  
Central Industrial Security Force,  
CISF Complex, Saket, New Delhi.
4. Comdt CISF,  
5th Res Bn, Ghaziabad. ... Respondents

O R D E R (ORAL)

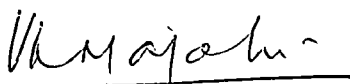
Learned counsel heard.

2. The learned counsel stated that applicant was first transferred vide message (Annexure A-2) dated 26.3.2002 from Delhi to Ghaziabad. Thereafter within a few days, vide Annexure A-1 dated 2/3.4.2002 he has been transferred out to Hyderabad. He made a representation to respondents on 12.8.2002 (Annexure A-6) requesting for cancellation of his transfer orders on the ground that his child, <sup>who</sup> studies in <sup>Delhi</sup> ~~Delhi~~ would face difficulty in Hyderabad as in Delhi he is <sup>in</sup> in a Hindi medium school. The learned counsel stated that whereas applicant's

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representation of 12.8.2002 has been rejected by respondents, he has not been supplied with a copy of the rejection orders.

3. This O.A. is accordingly disposed of with a direction to respondents to supply applicant with a copy of orders passed by them rejecting applicant's representation dated 12.8.2002 relating to his transfer to Hyderabad.

  
( V. K. Majotra )  
Member (A)

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